

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No.261/(MAH)/2017

CORAM:

Present: :

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: M/s. Ananya Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1	Hemant Sethi-	Adv	
---	---------------	-----	---

COMMON ORDER

T.C.S.P. No. 260/230-231/NCLT/MB/MAH/2017

T.C.S.P. No. 261/230-231/NCLT/MB/MAH/2017

1. These two Petitions are represented by the Learned Representative Mr. Hemant Sethi and stated that the requisite Reports of the Official Liquidator and R.D./ROC is awaited.
2. The Learned Representative has pleaded to grant permission to change the appointed date from 1st April, 2016 to 1st April, 2017 so that the accounts of the Transfer Company for the accounting period noted as 31st March, 2017 can be prepared and accordingly, a consolidated account, can be prepared. In support a Resolution of the Members is placed on record through an Affidavit seeking the change of the "Appointed Date".
3. Prima facie the request for change of "Appointed Date" is convincing, hence the request is granted with a direction to furnish the accounts for the period ending 31st March, 2017 to the concerned authorities. Adjourned to **16th June, 2017**.

Dated: 02.05.2017

Sd/-
M.K. Shrawat
Member (Judicial)